

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 30

IA 2231/2022 IA 3042/2022 in C.P. (IB)/1625(MB)2018

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **J B Ecotex LLP**
Vs.
Shree Hanuman Texfab Pvt Ltd

Appearance (via video-conference):

Liquidator – IAs 2231, 3042 : Mr. Ganesh Remani
For the Liquidator : Adv. Shaila Taware

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA 2231/2022

Mr. Ganesh Remani, Liquidator of the Corporate Debtor is present. This is an Interlocutory Application filed under Section 35(1)(n) r/w Regulation 5(1)(c) and 15(1)(b) of the IBBI (Liquidation Process) Regulations, 2016, for placing on record Progress Report for the period of April 2022 to June 2022 of the Financial Year 2022-23. The said Report is taken on record. No order is called for. The Interlocutory Application bearing IA No. 2231 of 2022, is allowed and disposed of.

IA 3042/2022

Mr. Ganesh Remani, Liquidator of the Corporate Debtor is present. This is an Interlocutory Application filed under Section 35(1)(n) r/w Regulation 5(1)(c) and 15(1)(b) of the IBBI (Liquidation Process) Regulations, 2016, for placing on record Progress Report for the period of July 2022 to September

2022 of the Financial Year 2022-23. The said Report is taken on record. No order is called for. The Interlocutory Application bearing IA No. 3042 of 2022, is allowed and disposed of.

Registry is directed to list the main Company Petition on Board as and when the Interlocutory Application, if any, has been filed by the Parties.

Sd/-

Sd/-

PRABHAT KUMAR
Member (Technical)

H. V. SUBBA RAO
Member (Judicial)

10.03.2023
Vedant